

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 691/TT/2020

- Subject** : Petition for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period of seven assets under Sipat-II Transmission System in Western Region (WR)
- Date of Hearing** : 6.7.2021
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL)
& 12 others
- Parties Present** : Shri S. S. Raju, PGCIL
Shri Amit Yadav, PGCIL
Shri V. P. Rastogi, PGCIL
Shri D. K. Biswal, PGCIL
Shri Anindya Kumar Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for revision of transmission tariff of 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 period in respect of the following transmission assets under the captioned transmission system in WR:

Combined Asset-I consisting of:

- i. 765 kV S/C Bina-Gwalior Transmission Line;
- ii. 315 MVA, 400/220/33 kV ICT-I along with associated bays at Gwalior Sub-station;
- iii. LILO of 400 kV S/C Korba-Raipur Transmission Line at Bhatapara Sub-station along with associated bays;
- iv. 400 kV Khandwa Rajgarh Ckt-II along with associated bays and 765/400 kV ICT-III at Seoni Sub-station; and
- v. 400 kV Khandwa Rajgarh Ckt-I along with associated bays and 63 MVAR Bus Reactor Bina Sub-station.



Asset-II: 400 kV ICT-II at Gwalior Sub-station; and

Asset-III: 400/220 kV ICT-II at Bhatapara Sub-station.

- b. All the transmission assets were put under commercial operation during 2004-09 tariff period. The transmission tariff of 2009-14 tariff period of Combined Asset-I (comprising of five transmission assets), Asset-II and Asset-III was trued-up and tariff of 2014-19 tariff period was approved by the Commission vide order dated 29.2.2016 in Petition No. 225/TT/2015;
 - c. Revised tariff of 2004-09 and 2009-14 tariff periods is claimed pursuant to directions of the Commission vide order dated 18.1.2019 in Petition No. 121/2007 and in line with APTEL judgments dated 22.1.2007 and 13.6.2007 in Appeal Nos. 81 of 2005 and 139 of 2006 respectively;
 - d. The true-up of tariff of 2014-19 tariff period and tariff of 2019-24 tariff period is claimed based on the capital cost admitted vide order dated 29.2.2016 in Petition No. 225/TT/2015;
 - e. No Additional Capital Expenditure (ACE) is claimed in 2014-19 and 2019-24 tariff periods;
 - f. The information sought vide Technical Validation letter was filed vide affidavit dated 12.2.2021 wherein asset-wise and contract-wise ACE details and the legible copy of Auditor's certificate has been submitted. Rejoinder to the reply of MPPMCL dated 20.11.2020 has been filed vide affidavit dated 8.6.2021; and
 - g. Tariff as claimed in the petition may be granted.
3. The representative of MPPMCL submitted that the reply filed by MPPMCL in the matter may be considered.
4. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

